

(a) whether it is a fact that the Indian Science Congress Association (ISCA) has recommended 33 essential measures of the natural ecosystem without jeopardising the development programme so as to provide clean air for breathing, pure water for drinking, uncontaminated food for consumption, suitable drugs for therapy without causing genetic hazards and habitual with proper sanitation facilities and immediate legislation to check noise pollution as appearing in the Indian Express dated 15th December, 1981;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ENVIRONMENT AND ELECTRONICS AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH): (a) Yes, Sir. The focal theme for the 68th Session of the Indian Science Congress held at Varanasi in January, 81, was 'Impact of the Development of Science and Technology on Environment'. Most of the recommendations emanating from the Indian Science Congress related to various aspects of Environmental protection.

(b) and (c) Copies of the printed report of the action taken on the Recommendations of the 68th Session of Indian Science Congress held at Varanasi on January 3—7, 1981 published by the Department of Science & Technology, are available in the Library of the Parliament.

**Threat to pay protection money in Kerala**

7784. SHRI E. BALANANDAN:

SHRI E. K. IMBICHIBAWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a section of youngmen are threatening the people of Kerala to pay them, what they call as 'protection money';

(b) the action taken by Government to give security to the people of the State; and

(c) the action taken to book these anti-social elements immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The information is being collected and will be placed on the Table of the House.

**Taking of Oaths or Affirmation by Members of Legislatures and Judges**

7785. SHRIMATI VIDYA CHEN-NUPATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any steps have been taken to find out how many persons, before their taking up public offices, take oaths or affirmation; and

(b) the number of members of legislatures and number of Supreme Court and High Court judges who have taken oaths according to 'affirmation' during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) No, Sir.

(b) Does not arise.

**Census of People who do not Believe in Caste and Religion**

7786. SHRIMATI VIDYA CHEN-NUPATI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether details have been collected in the last census of such people who declared that they did not believe in caste and religion;

(b) if so, whether the census report has provided the total figure of such people; and

(c) if a count of such people as indicated in (a) and; above is not given in the census report, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NIHAR RANJAN LASKAR):

(a) In the 1981 Census if a person said he or she had no religion, this answer was recorded accordingly against the question on religion, in the Household Schedule or Individual Slip concerned. If a person refused to state his or her religion, the enumerator was instructed to write 'Religion not stated' in this case. No information was collected of such people who declared that they did not believe in caste, since information on caste was not collected in the 1981 Census.

(b) Does not arise.

(c) No., The tabulation of data on religion is being taken up in due course. Therefore, the census reports so far issued do not contain this information.

**Regularization/confirmation of Electricians in E.S.I.**

7787. SHRI R. N. RAKESH: Will the Minister of LABOUR be pleased to state:

(a) the criteria adopted for regularization confirmation of Electricians appointed on daily wages/ad-hoc basis in Employees State Insurance Corporation;

(b) whether it is a fact that some of the Electricians of Employees State Insurance Corporation Hospital, New Delhi who had rendered more than one and a half year continuous service during the period 1974-75, have been removed from the service;

(c) if so, the details thereof;

(d) whether Government have received some representations from the above Electricians for restoration of their services; and

(e) if so, action taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) to (c) The information is being collected and will be placed on the table of the Sabha.

(d) Yes, Sir. A representation has been received.

(e) The matter is being looked into.

**Setting up of industries by MRTP Companies**

7788. SHRI ASHFAQ HUSAIN: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) whether investment in core sector of industries by MRTP Companies are being encouraged by Government;

(b) if so, the reasons therefor;

(c) the number of licences granted to these MRTP Companies for the last three years;

(d) the reasons for the marked increase during the year 1981-82; and

(e) whether Government are thinking to amend the Industrial Policy Resolution?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). MRTP Companies are already allowed to invest in industries listed in Appendix-I to the Press Note dated 2nd February, 1973. They are also encouraged to invest in these industries as these include highly capital intensive as well as high technology areas in the core sector and as they also form the basis for further industrial growth and production.

(c) the number of letters of intent and industrial licences issued to